

- (2) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-713/71].

**GUJARAT SURVIVING ALIENATIONS
ABOLITION (AMDT) RULES**

**THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
SHER SINGH) :** I beg to lay on the Table a copy of the Gujarat Surviving Alienations Abolition (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM/1766/MGSA/1071/28810-Y in Gujarat Government Gazette dated the 5th May, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations/Abolition Act, 1963, read with clause (e) (iv) of the Proclamation dated the 13th May, 1971 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-712/71].

**ANNUAL REPORT OF EMPLOYEES
PROVIDENT FUNDS SCHEME**

**THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) :** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds Scheme, 1952 for the year 1969-70 [Placed in Library. See No. LT-714/71]

12.43 hrs.

RE : CALLING ATTENTION

SHRI S. M. BANERJEE (Kanpur) : Sir, point of order on the Order Paper. Yesterday, Sir, after 3 O'clock we saw on the Notice Board a Calling Attention admitted for today in the name of five hon. Members and the subject was United Nations observers which they wanted to post in India and today we do not find it at all. When I consulted the Notice Board that was not available. My submission is—I speak subject to correction—that the Government

sources rather persuaded those Members to withdraw the Calling Attention Motion. I will only request you to admit another Calling Attention which we have given on the basis of the news item that Government refused to accept those United Nations observers. We want to press for it. I am really sorry those Members have withdrawn it. We have not even been informed about it. Why has it been withdrawn? What are the facts?

MR. SPEAKER : I am told the Members have withdrawn it.

SHRI M. KALYANASUNDARAM (Tiruchirapalli) : After balloting can they withdraw it?

MR. SPEAKER : They can withdraw it even if it was printed. In this case it was not printed.

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :** Even if it is on the Order Paper the Member may not move it. He may withdraw it.

SHRI S. M. BANERJEE : Previously there was no ballot. Now there is ballot and out of twenty to thirty Members five Members name are selected. If those Members withdraw why should I be deprived?

MR. SPEAKER : I do not know. Those people whose names came withdrew it. I am sorry there is no rule about it. Let me know whether there are any rules that the Members cannot withdraw.

12.45 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Gujarat State Legislature (Delegation of Powers) Bill, 1971, which has been